



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 14th May, 2018

SRO 201- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of Toll leviable under the said Act to the import of eatable materials & other items being used in Langars/Bhandaras to be set up by the NGOs for providing free food to the yatrīs during Shri Amarnath Ji Yatra, 2018 subject to the condition that the Chief Executive Officer, Shri Amarnath Ji shrine board certifies that the Langars/ Bhandaras are being set up by the NGOs with his prior permission.

By order of the Government of Jammu and Kashmir.

Sd/-

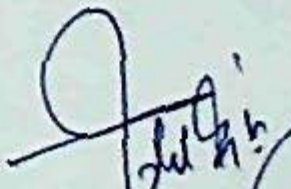
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

Dated:- 14-05-2018

No. ET/Estt/127/2010

Copy to the:-

1. Principal Secretary to Hon'ble Governor, J&K.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Chief Executive Officer, Shri Amarnath Ji Shrine Board, J&K, Srinagar.
4. Excise Commissioner, J&K.
5. Deputy Excise Commissioner, Toll Post Lakhanpur.
6. Pvt. Secretary to Hon'ble Finance Minister.
7. Pvt. Secretary to Hon'ble Minister of State for Finance.
8. Private Secretary to Principal Secretary, Finance Department.
9. Stock file/Incharge website, Finance


14/5/18
(Dr. Aadil Fareed)

Under Secretary to Government